

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) (a) to (c). Article 130 of the Constitution of India provides that "the Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time, appoint." No proposal in this connection has been received from the Chief Justice of India.

Delay in Implementation of Fazal Committee Report

290. SHRI S. A. DORAI SEBASTIAN ; Will the Minister of ENERGY be pleased to state :

(a) the reasons for the delay in implementing Fazal Committee recommendation on the reorganisation of Coal India Limited; and

(b) whether the Group of Ministers set up to study these recommendations has submitted its report and if so, the action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) (a) and (b). The Fazal Committee's recommendations regarding reorganisation of Coal India Ltd. are under the active consideration of Government.

Appointment of Stenographer in N.F.D.C.

291. SHRI JAGPAL SINGH :
SHRI RAJESH KUMAR SINGH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that in November, 1981 a stenography test was held by the National Film Development Corporation on the

basis of which a merit list was prepared ;

(b) whether it is also a fact that subsequently even the candidates having secured top positions were left out and instead other persons were appointed ; and

(c) if so, the number of persons (with merit ranks) who were left out, stating the reasons therefor and the considerations which weighed with Government to appoint other persons instead of these ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) and (c). After the written test and interview, a merit list of 7 persons was prepared and the appointments were made strictly in accordance with seniority in the merit list.

Policy regarding Allocation of time to Members of Opposition over Air and T. V.

292. SHRI HARISH KUMAR GANGWAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) how much time has been given over the All India Radio and Television to the Members of the Opposition during the last six months, with details thereof ;

(b) if no time was given, reasons thereof ; and

(c) what is the policy of Government in this behalf ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) : (a) There is no system of maintaining a record of exact time given to Members of various political parties in the AIR or Doordarshan. Indeed such a thing is not possible. Hence